

THE HIGH COURT OF KERALA

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C6- 41438/2015(2)

Dated - 29/05/2018

OFFICIAL MEMORANDUM

Sub: Special Allowance to Physically Handicapped Employees- General directions- Reg.

- Ref: 1. G.O.(P) No. 364/80/Fin. dated 11/06/1980.
2. G.O.(P) No. 77/84/Fin. dated 07/02/1984.
3. G.O.(P) No. 277/2005/Fin. dated 14/06/2005.

It has come to the notice of the High Court that many of the applications for Special Allowance to Physically Handicapped Regular/Provisional/Part-time employees received in the Registry have to be returned for want of necessary certificates/documents. The medical certificates produced by the applicants, especially those having hearing impairment and visual impairment are not as per the specifications of the relevant G.Os. The specifications are as follows;


- 1) Orthopaedic Disability : As per G.O.(P).No. 364/80/Fin. dt. 11/06/80, Physically Handicapped employees having a minimum 40% permanent partial disability is eligible for special allowance
- 2) Visual Impairment : As per G.O.(P).No. 77/84/Fin. dt 07/02/84, Ophthalmically Handicapped employees having vision less than 3/60 or field vision less than 10° in both eyes are eligible for special allowance .
- 3) Hearing Impairment : As per G.O.(P).No. 277/05/Fin. dt 14/06/05, only those employees with hearing impairment (ie, loss of sixty decibels or more in the better ear in the conversational range of frequencies) which cannot be corrected with hearing aid are eligible for special allowance

In the circumstance, all District Judges/Chief Judicial Magistrates are directed to forward the application for special allowance along with the following mandatory documents:

1. The application in the prescribed format.
2. The true copy of the Identity card issued to physically handicapped persons by the Social Welfare Department.
3. The Original Medical Certificate clearly certifying the type of disability of the incumbent as specified in the G.O s cited 1st, 2nd & 3rd with respect to orthopaedic/visual/hearing impairments respectively.

The District Judges/Chief Judicial Magistrates are also directed to report the date of entry in service and the eligibility of the incumbent for special allowance in the covering letter. The applications which are accompanied with the above said documents need only be forwarded to this office.

(By Order)


Sureshkumar
Assistant Registrar.

To

All District Judges and Chief Judicial Magistrates.

IT Section, High Court of Kerala.